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SLP(C)No. 10986-10987 OF 2003  
ITEM No.12

Court No. 2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. Nos. 9-12 in  
Petition(s) for Special Leave to Appeal (Civil) No.10986-10987/2003

M/S GIRIJA STEELS PVT. LTD.

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

( For extension of time/directions modification/clarification of  
Court's order dated 30.06.2003 and with prayer for interim relief and  
office report)

WITH  
SLP(C) No. 11000/2003

Date : 10/11/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE ASHOK HBAN

For Petitioner (s)Mr. Dinesh Dwivedi, Sr. Adv.  
Mr. M.D. Adkar, Adv.  
Mr. S.D. Singh, adv.  
Mr. Vishwajit Singh,Adv.

For Respondent (s) Mr. Ajit S. Bhasme, Adv.

Mr. Ravindra K. Adsure, Adv.  
Mr.Mukesh K.Giri, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. No. 9-10/2003

It is stated by the learned counsel for the applicant that in terms of the order dated 30.6.2003 passed by this Court, which permitted the payment of arrears of an amount of Rs.1,68,92,500/- due as on 26.6.2003 to be paid in 6 equal installments, over and above the charges for current consumption of power, the first 3 installments due in July, August and September, 2003 on the 15th day of every month have been paid.

...2/-

- 2 -

It is also stated that the bills for current consumption of power up to the month of September, 2003 have been paid and cleared. However, there has been a default in payment of installment due and payable on 15.10.2003 consequent upon which the supply of electricity has been disconnected on 17.10.2003. The applicant seeks re-scheduling of installments so that the industry may once again make efforts for clearing the arrears.

After hearing the learned counsel for the parties it is directed that :-

(i)The balance amount of Rs.1,68,92,500/- after adjusting the amount already paid shall now be paid in two equal installments respectively on 15.12.2003 and 15.1.2004. The amount shall carry interest statutorily required to be paid for delayed payment. Default in payment of any of the installments due on 15.12.2003 and 15.1.2004 shall invite disconnection

(ii)The current consumption charges whatever due and payable shall be paid and within 3 of the date of such payment the supply of electricity to the petitioner shall be restored.

It is an interim order and if any equitable adjustments or directions are required to be made that shall be done after dues have been cleared punctually upto 15.1.2004.

The applications stand disposed of.

I.A.Nos. 11-12

Dismissed as not pressed.

(Ajay Kr. Jain)

(Promila Nagpal)

Court Master

Court Master